

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR

No: 1056

Dated: 15.01.2015

Hon'ble Committee has recast the following norms for promotion of Sub Judges/Civil Judges (Senior Division) to District Judges in terms of provisions of Rule 6 of the Jammu and Kashmir Higher Judicial Service Rules, 2009:

Vis-à-vis judgments the award of marks shall be as under:

	<u>For</u>	<u>Marks</u>
1.	Outstanding	5
2.	Very Good	4
3.	Good	3
4.	Average	2
5.	Below Average	0

Vis-à-vis APRs, the marks shall be awarded as under:

	<u>For</u>	<u>Marks</u>
1.	Outstanding	7
2.	Very Good	6
3.	Good	5
4.	Average	4
5.	Below Average	0

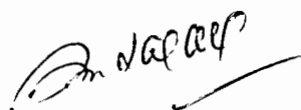
The revised norms as recast shall be as under:

1. Evaluation of 5 Civil & 5 Criminal judgments = 50 marks.

Each judgment will carry 5 marks to be awarded on the basis of its ratings.

The judgments, on the basis of its contents, appreciation of law & facts and its conclusion, shall be rated as, (1) outstanding, (2) very good, (3) good, (4) average and (5) below average. Out of 5 marks, each judgment will be awarded marks as follows:-

	<u>For</u>	<u>Marks</u>
1.	Outstanding	5
2.	Very Good	4
3.	Good	3
4.	Average	2
5.	Below Average	0



2. Evaluation of ACRs for last five year = 35 marks.

For each year's ACR, 7 marks will be awarded on the following ratings:

	<u>For</u>	<u>Marks</u>
1.	Outstanding	7
2.	Very Good	6
3.	Good	5
4.	Average	4
5.	Below Average	0

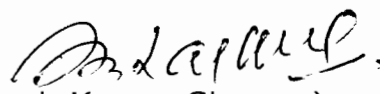
3. Performance in oral interview = 15 marks.

Marks for viva will be awarded on the basis of assessment as follows:

Knowledge of law	=	5 marks
Knowledge of procedure	=	5 marks
Aptitude	=	5 marks

It is also resolved that the eligible Judicial Officer (Sub-Judge/Civil Judge Senior Division) who, overall, obtains minimum 70 marks shall make the grade for appointment as District Judge (Promotion quota).

By Order

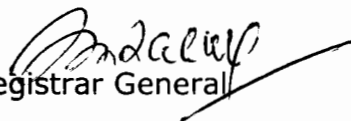

(Suresh Kumar Sharma)
Registrar General

No: 20402-410/65

Dated: 15.01.2015

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble the Chief Justice/Hon'ble Judges, High Court of J&K,for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar,for information.
5. All the Principal District Judges of the State, for information and with the request to circulation amongst all the Judicial Officers posted in their respective Districts.
6. Incharge NIC for uploading the same on website.
7. Office file


Registrar General